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Government of India
Ministry of Finance
(Department of Revenue & Insurance)

...

New Delhi, the 11th March, 1971.

NOTIFICATION
(Income-tax)

No.76(F.No.404/42/71-ITCC): In exercise of the powers conferred by rule 4 of the Income-tax (Certificate Proceedings) Rules, 1962, the Central Government hereby appoints the Commissioner of Income-tax, Vidarbha and Marathwada, Nagpur to be the Tax Recovery Commissioner, Vidarbha and Marathwada, Nagpur.

2. This notification shall come into force on the 15th April, 1971.

R.D. Saxena
(R.D. Saxena)

Deputy Secretary to the Govt. of India.

The Manager,
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No.76(404/42/71-ITCC):

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